

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 34 of 2020

IN THE MATTER OF:

Prakash Shanker Mishra & Ors.

...Appellants

Vs.

Ashok Kriplani & Anr.

...Respondents

**Present: For Appellants: - Mr. Abhay K. Das and Mr. Aruni Poddar,
Advocates.**

O R D E R

10.01.2020— Learned counsel for the Appellant submits that the fees of the 'Resolution Professional' is fixed at Rs.6.5 lakh per month which is much excessive and to be paid by Homebuyers who have already suffered. There are other persons who have agreed for a sum of Rupees One Lakh per month.

It is also submitted that the impugned order is a non-speaking order passed by the Adjudicating Authority.

Let notice be issued on Respondents by speed post. Requisite along with process fee, if not filed, be filed by 13th January, 2020. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Contd/-.....

Post the case 'for orders' on 28th January, 2020 before the 1st Bench.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g